

15
BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

IA 96 of 2018 in CP(IB) 200/7/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL

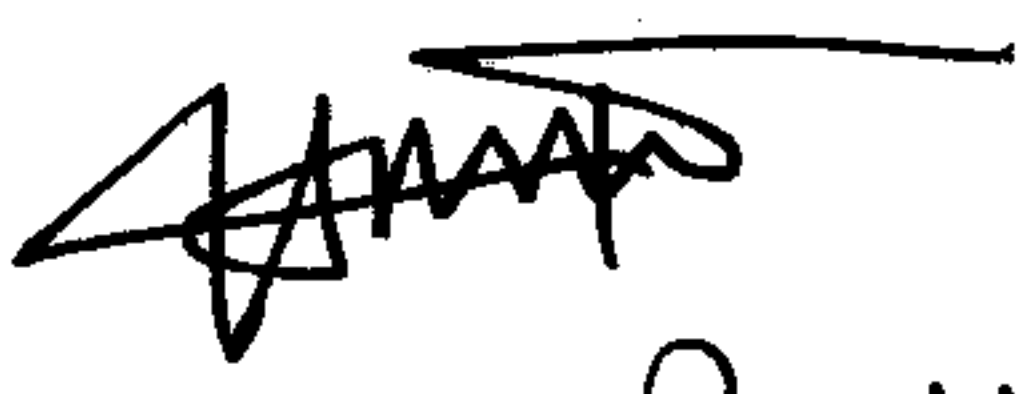
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.05.2018

Name of the Company: Dharmendra Dhelariya IRP of Raninga Ispat Pvt Ltd.

V/s.

Pravinchandra Premjibhai Raninga & Ors.


Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	HARMISH K. SHAH	Advocate	RP	
2.	RASHESH PARIKH	Advocate	Respondent (Financial creditor)	R.H. Parikh
3.	Saumitra Chaturvedi for the Applicant & Petitioner Advocates		Corporate Debtor (Respondent)	Saumitra Chaturvedi

ORDER

Advocate Mr. Harmish Shah is present for the Applicant/RP. Advocate Mr. Saumitra Chaturvedi is present for the Corporate Debtor. Advocate Mr. Rashesh Parikh is present for the Respondent/Financial Creditor in IA 96/2018.

Learned Counsel appearing for the Corporate Debtor company inform such that it has partly complied with the direction of this court dated 23.04.2018 hence, seek some more time for making full compliance which in our view cannot be appreciated. The suspended management of the Corporate Debtor company is having no authority or right to make withdrawal of the amount from the companies account during moratorium period and it is the RP alone is authorised do the needful for taking care the paramount interest of the company and to meet routine expenses of the company.



Therefore, the Respondent are once again advised to restore back the position by re-depositing the amount in the company's bank account on the date of admission of the petition latest by 01.06.2018 failing which this court may constrain to pass consequential order. further, the corporate debtor company to provide requisite information and details to the RP and CoC.

List the matter on 01.06.2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 29th day of May, 2018.